

IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH : SURAT

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI O.P. MEENA, ACCOUNTANT MEMBER

ITA.No.488/Ahd/2016
Assessment Year 2012-2013

Shri Amitkumar Dhirajlal Shah, Prop. M/s. AVE Enterprises, 202, Siddachal Apartment, B/h Nagar Palika, Vapi PIN - 396195 PAN AQIPS0197N	vs.	The Income Tax Officer, Ward-1, Income Tax Office, 3 rd Floor, Shivam Commercial Complex, Near Vaishali Char Rasta, Vapi – 396 195.
(Appellant)		(Respondent)

For Assessee :	Shri Suresh K. Kabra, C.A.
For Revenue :	Shri J.K. Chandnani, Sr. DR

Date of Hearing :	22.07.2019
Date of Pronouncement :	22.07.2019

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the Order of the Ld. CIT(A), Valsad, Dated 05.02.2016, for the A.Y. 2012-2013, challenging the addition of Rs.14,80,000/- under section 68 of the I.T. Act, 1961. Earlier the appeal of

assessee was dismissed for non-prosecution which were restored while allowing the M.A. of the assessee.

2. In this case, the A.O. made the addition of Rs.14,80,000/- under section 68 of the I.T. Act in respect of the unexplained loans. The assessee later on submitted before Ld. CIT(A) that it is a case of gift which was not accepted by the Ld. CIT(A) and appeal of assessee has been dismissed.

3. Learned Counsel for the Assessee seeks permission to withdraw the appeal and an endorsement to that effect have been made in the grounds of appeal. The appeal of assessee is, therefore, dismissed as withdrawn.

4. In the result, appeal of assessee dismissed.

Order pronounced in the open Court.

Sd/-
(O.P.MEENA)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Surat, Dated 22nd July, 2019

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT, Surat Bench, Surat
6.	Guard File.

//By Order//

Asst. Registrar, ITAT, Surat Bench
Bench.